

(published in the Gazette of India, Extraordinary, Part II Section 3 Sub-Section (i) dated  
30.9.2008)

Government of India  
Ministry of Power

Notification

New Delhi, the 29<sup>th</sup> September, 2008

G.S.R. 700(E).- In exercise of the powers conferred by clause (r) of sub-section (2) of section 176 of the Electricity Act, 2003 (36 of 2003), the Central Government hereby makes the following rules to amend the Appellate Tribunal for Electricity (Salaries, Allowances and other conditions of service of Chairperson and Members) Rules, 2004, namely:

1. (1) These rules may be called the Appellate Tribunal for Electricity (Salaries, Allowances and other Conditions of Service of Chairperson and Members) (Amendment) Rules, 2008.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Appellate Tribunal for Electricity (Salaries, Allowances and other Conditions of Service of Chairperson and Members) Rules, 2004, in Rule 9, the words "before the Minister in charge of the Ministry of Power" shall be omitted.

[F. No. 46/7/2007-R&R]

MALAY SHRIVASTAVA, Director

Note: The Principal Rules were published vide G.S.R. 259(E), dated the 13<sup>th</sup> April, 2004 in the Gazette of India dated the 13<sup>th</sup> April, 2004.